

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:238
ANSWERED ON:07.12.2006
PERMISSION TO PRIVATE AIRLINES
Pathak Shri Brajesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a): whether the Government proposes to allow more private airlines to operate their flights on domestic and international routes;
- (b): if so, the details thereof;
- (c): the action taken by the Government in this regard;
- (d): the time by which these private airlines are likely to be allowed to operate their flights;
- (e): whether the Government proposes to tighten the entry norms to permit new players in the aviation sector; and
- (f): if so, the details thereof?

Answer

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b),(c),(d),(e) and (f):- A statement is laid on the table of the House.

STATEMENT IN RESPECT OF PARTS (a),(b),(c),(d),(e) and (f) OF THE LOK SABHA STARRED QUESTION NO. 238 FOR ANSWER ON 07.12.2006 REGARDING Permission to Private Airlines.

(a),(b),(c),(d),(e) and (f):- Government has a laid down policy outlined in Civil Aviation Requirement, Section 3 Air Transport Series `C` part -II dated 1st March, 1994 with regard to grant of No-objection certificate (NOC) to start scheduled airline operations. This policy is reviewed from time to time depending on the growth and requirements of civil aviation sector.

As regard international operations, Indian scheduled carriers having continuous operations of at least 5 years in the domestic sector and having a minimum fleet size of 20 aircraft have been permitted to operate on all international routes except UAE, Qatar, Bahrain, Oman, Kuwait and Saudi Arabia. On international routes, airline operators fulfilling the prescribed norms are permitted to operate frequencies in accordance with the prevailing bilateral agreements.

On domestic routes, the airlines are free to operate as many frequencies anywhere in the country based on their assessment of traffic demand and commercial viability and subject to compliance of route dispersal guidelines issued by Government.